

**Shri Manubhai Patel:** At the time of the Pakistani aggression on the Kutch border a number of SRP personnel fought very bravely and a Gujarat battalion was offered by the people of Gujarat. May I know whether there is any such proposal before the Government to form the Gujarat battalion?

**Shri Swaran Singh:** I know that the members of the Special Armed Police put up a very good resistance. We greatly appreciate the bravery that they showed. I am not aware of any particular offer about which reference has been made by the hon. Member. If he gives me more information, I will make inquiries and let him know.

**Shri G. Viswanathan:** Is it true that soldiers recruited from the non-Hindi areas are being denied promotion because of their lack of knowledge of Hindi?

**Shri Swaran Singh:** No, Sir; that is not correct.

**Shri Hem Barua:** Is it not a fact that for the officer cadre in the army people who speak English in a haw-haw manner are rather given preference and all those who speak English with an Indian accent are discarded like a huge heap of rubbish?

**Mr. Speaker:** Shri Chengalraya Naidu.

**Shri Chengalraya Naidu:** Will the hon. Minister consider issuing orders to recruit only people who are loyal to this country?

**Shri Swaran Singh:** Every person who offers himself for service is a good and loyal citizen of our country. The discipline through which he passes brings out the best in him from the point of bravery and also of loyalty to the country.

**Extradition of Dr. Dharma Teja from U.S.A.**

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\*201. **Shri Yashpal Singh:**  
**Shri Ram Kishan Gupta:**

**Shri Baburao Patel:**  
**Shri Indrajit Gupta:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that Dr. Dharma Teja and his wife have been held up in U.S.A.; and

(b) if so, when they will be brought to India and steps taken by Government in that regard?

**The Minister of External Affairs**  
(**Shri M. C. Chagla**) (a) Yes, Sir.

(b) Extradition proceedings have already been initiated.

**श्री यशपाल सिंह :** अमरीका की सरकार हमारे मुलजिम का खर्च कब तक बर्दाश्त करेगी ? क्या सरकार के लिये यह ऐड ग्राइजबल नहीं है कि डा० धर्म तेजा को यहाँ लाये और लाने के बाद यहाँ पर उन पर मुकदमा चलाया जाय ?

**Shri M. C. Chagla:** Certainly, that is the whole object of the extradition proceedings and 8th of June is fixed as the date. We are expediting the proceedings. The prosecution has been filed, the witnesses are being examined and as soon as all this has been done, it will be transmitted to the United States and if we succeed in getting him extradited, he will be brought here and prosecuted.

**श्री यशपाल सिंह :** इस वक्त अमरीका में जो कार्रवाई हो रही है उस के लिये क्या हिन्दुस्तान का कोई कौंसल वहाँ गया ?

**Shri M. C. Chagla:** We did not send our Counsel from here. But we have engaged a Counsel in the United States who is looking after these proceedings.

**श्री राम कृष्ण गुप्त :** मैं जानना चाहता हूँ कि क्या यहाँ से भी कोई अल्ट्रा कौंसिल भेजने की तजवीज है ।

**Shri M. C. Chagla:** That is not under consideration.

**Shri Baburao Patel:** Dr. Dharama Teja is a great genius. He used to go in and come out of the Prime Minister's house; many Ministers used to receive him at the airport; a number of officials used to ..

**Mr. Speaker:** What is your question?

**Shri Baburao Patel:** I am coming to that. Don't you want to know the background of the person?

**An hon. Member:** That is known.

**Mr. Speaker:** You come to the question.

**Shri Baburao Patel:** Then, I will come to the question. In view of the unique feat of taking out of our poor country the sum of Rs. 4 crores wrapped in a mink coat, why is Dr. Dharama Teja not awarded the Bharat Ratna seeing that for much smaller achievements this award has been granted in the past?

**श्री शशिभूषण बाजपेयी :** अध्यक्ष महोदय यह शब्द माननीय सदस्य वापस लें ।

**Mr. Speaker:** Shri Indrajit Gupta:

**श्री शशीभूषण बाजपेयी :** मेरा प्वाइंट ऑफ ऑर्डर है । "भारत रत्न" हमारे देश का सबसे बड़ा अवार्ड है । इस के लिये इस ढंग का शब्द मजाक है । इस को वापस लेना चाहिये ।

**Shri Indrajit Gupta:** Sometime ago, when Dr. Teja was reported to be living in the south of France, we were told, I think, during the last session, that under the extradition laws obtaining in France, it was not possible for us to institute any extradition proceedings and to get him back. I would like to know, because we have a lot of misgivings and we want to be reassured, whether there is any possible hitch or any flaw or any possible lacuna in the extradition laws, simi-

lar to that in France, obtaining in the United States which may prevent us from getting him back

**Shri M. C. Chagla:** I can assure the House that we have taken every possible step, and as expeditiously as possible, to see that Dr. Teja is brought to this country and is placed before the court of law and faces a trial. As a matter of fact, Dr. Teja wanted a change of residential status to citizenship. We opposed it; we were not content with that. If we had done that, he would have been deported and he could have chosen his country and he may have gone to any country. We said, "No; we want this man to come to our country for trial." Therefore, we have initiated extradition proceedings. I do not want to go into what we have done. We have taken every possible step to see that he does not escape the clutches of law.

**श्री मधु लिखये :** पिछले मई महीने में जब डा० धर्म तेजा हिन्दुस्तान में आये थे तब फारेन एक्स्चेन्ज रेगुलेशन ऐक्ट के मातहत उनको गिरफ्तार करने का या उन का पासपोर्ट जब्त करने का सुझाव वित्त मंत्रालय के एन्फोर्समेंट डाइरेक्टोरेट द्वारा दिया गया था । पहले तो इन्कार किया गया लेकिन बाद में सत्य बात आई कि गृह मंत्रालय के सेंट्रल ब्यूरो ऑफ इन्वेस्टिगेशन की राय थी कि काफी सबूत नहीं है इस लिये उन को पकड़ा न जाये । सबूत तो सारा सरकार के हाथ में था । मैं जानना चाहता हूँ कि गृह मंत्रालय के जिस महकमे में इस तरह की बात की गई क्या उस की जांच कर के सम्बन्धित अधिकारियों को कोई दंड दिया गया ? प्रधान मंत्री, वित्त मंत्री सब बैठे हैं कोई जवाब दे ।

**Shri M. C. Chagla:** I do not think this strictly arises from this Question. I am only concerned with the question of extradition proceedings in the United States and my answer is that we are taking every possible step.... (Interruption).

**श्री मधु लिमये :** एक्सट्रेडीशन की जरूरत ही न पड़ती अगर गृह मंत्रालय ने इस तरह की बदमाशी नहीं की होती ।

**कुछ माननीय सदस्य :** इस बदमाशी शब्द को इनको वापिस लेना चाहिये ।

**श्री मधु लिमये :** किसी व्यक्ति को नहीं कहा है । वापिस नहीं लूंगा ।

**Shrimati Tarkeshwari Sinha :** The word 'badmashi' is highly objectionable. Either the hon. Member should be requested to withdraw it or it should be expunged.

**Mr. Speaker :** 'Badmashi' is in connection with the action of the Department and not against any individual. He did not use it against any individual.

**Shrimati Tarkeshwari Sinha :** The use of such a word should be declared unparliamentary. (*Interruptions*).

**श्री मधु लिमये :** किसी व्यक्ति के बारे में नहीं कहा है ।

**Mr. Speaker :** Order, order. What is the point of order that the hon. Member is raising?

**श्री कंवर लाल गुप्त :** श्री मधु लिमये ने एक सवाल रखा है और आपने उसकी इजाजत भी दे दी है । उसके बाद मिनिस्टर साहब यह कहते हैं कि यह सवाल उस में से नहीं उठता । यह मिनिस्टर साहब का जो स्टेटमेंट है गलत है । उनको सवाल का जवाब देना चाहिये । अगर वह नहीं देते तो मैं आप से प्रार्थना करता हूँ कि आप मੈम्बर के राइट्स को प्रोटैक्ट कीजिये और मिनिस्टर को कहिये कि वह जवाब दें । मिनिस्टर साहब का यह कहना गलत है कि यह सवाल नहीं उठता है ।

Once a question has been admitted by the Chair, it is the duty of the

Minister to answer it. We seek your protection.

**Mr. Speaker :** May be, this . .

**श्री मधु लिमये :** मंत्री तीन चीजों को लेकर किसी सवाल का जवाब देने से इन्कार कर सकते हैं जिस की इजाजत आपके द्वारा दे दी गई हो । एक तो यह है कि जवाब देना सार्वजनिक हित में नहीं है । क्या मंत्री महोदय का यह कहना है कि गृह मंत्रालय से सम्बन्धित अधिकारियों के खिलाफ कार्रवाई की गई है या नहीं यह बताना सार्वजनिक हित में नहीं है ? दूसरे वह यह कह सकते हैं कि उनके पास इतिला नहीं है । तीसरे यह कह सकते हैं कि इस इतिला को इकट्ठा करने में इतना समय और पैसा बरबाद होगा कि इस तरह की इतिला इकट्ठा करने की कोई आवश्यकता नहीं है । इन तीन कारणों के अलावा उनको कोई अधिकार नहीं है कि वह जवाब देने से इन्कार करें । वे अपने अधिकारों का बहुत दुरुपयोग कर रहे हैं । जिस प्रश्न की इजाजत अध्यक्ष महोदय आप ने दी है उसका जवाब उनको देना चाहिये । ये तीन ही कारण हो सकते हैं । इसके बारे में कई निर्णय हो चुके हैं ।

**Dr. Karni Singh :** On a point of order.

**Shri M. C. Chagla :** With great respect to my hon. friend, Mr. Limaye, who knows the Parliamentary procedure . .

**Mr. Speaker :** First let me hear the point of order. Dr. Karni Singh.

**Dr. Karni Singh :** The hon. Member, who is a very valued member of the Opposition amongst us, used the word, 'badmashi'.

I do not wish to go into the technicalities of the question. Is it dignified for this Parliament—for all of us, either sitting on this side or sitting on that side—to use such a word? What sort of picture are we creating . .

**श्री मधु लिमये :** खुद श्री मनुभाई शाह ने इस शब्द को इस्तेमाल किया था पिछले सत्र में उन्होंने मिसचीफ शब्द का प्रयोग किया था। उसका मतलब भी यही होता है। अंग्रेजी भाषा है न।

**Dr. Karni Singh:** It does no credit to us.

Is it dignified for this sovereign legislature to use such words? The rest of the world will only laugh at us.

**श्री मधु लिमये :** बार बार शोभा और डिगनिटी की बात करते हो। हाउस आफ कामन्स की प्रोसीडिंगज को देखें . . .

**Dr. Karni Singh:** हम उनके गुलाम नहीं हैं।

We have to set up our own traditions in our country.

**Mr. Speaker:** Let the Minister answer the question. There is no point of order.

**Shri M. C. Chagla:** The hon. Member, Mr. Limaye, is a master of Parliamentary practice and procedure. He has made a deep study of it. He says that a Minister can refuse to answer a question on three grounds. May I respectfully suggest that there is also a fourth ground and that is the ground of relevance. If I am asked a question about China and the supplementary relates to Peru, surely I can say that it does not arise out of this question.

**श्री मधु लिमये :** आप स्पीकर के अधिकाओं को न छीनो।

**Mr. Speaker:** Mr. Limaye may please sit down.

**Shri M. C. Chagla:** With regard to the question about extradition proceedings, I have given a full and comprehensive answer. My hon. friend, Mr. Limaye, wants to know whether certain people have been prosecuted by the Home Ministry in connection

with what happened before and whether something else has been done, and my answer is that it does not arise out of this question. I am entitled to say this. It happens every day. If you decide its relevance, Sir, then I am prepared . . .

**Mr. Speaker:** The Transport Ministry should answer this. This is a separate question. He cannot get up and answer this question.

**श्री कंवर लाल गुप्त :** यह बताया आपका काम है कि एराइज होता है या नहीं होता है . . .

**Mr. Speaker:** No, please. I have already stated that it is a separate question.

**Shri Kanwarlal Gupta:** It is not for the Minister to decide.

**Mr. Speaker:** Mrs. Tarkeshwari Sinha.

**Shrimati Tarkeshwari Sinha:** The hon. Minister has just now said that they have protested against Dr. Teja being granted citizenship in America. Is it a fact that his application is still pending before the State Department for grant of citizenship, and have Government verified that that has not been granted? If not, may I know what Government propose to do in the matter?

**Shri M. C. Chagla:** I shall tell you what Government propose to do. The matter is pending, and its date has been fixed as the 8th June, 1967. Our objective is to send all the necessary papers and start extradition proceedings before the 8th June. If the United States Government comes to the conclusion that he has committed an offence for which he can be extradited, then these immigration proceedings will automatically come to an end.

**Mr. Speaker:** Shri V. Krishna-moorthi.

**श्री डा० ना० तिबारी :** चार उधर के हो गए हैं। एक के बाद एक करके चार सवाल उधर से पूछे जा चुके हैं। हमें एक भी भ्रवसर पूछने का नहीं मिला है।

**Mr. Speaker:** Shrimati Tarkeshwari Sinha belongs to the Congress Party.

**श्री मधु लिमये :** एक दिन वह भी आएगा जब आप लोग इधर आयेंगे।

**Mr. Speaker:** May I ask the hon. Member to sit down? Is Shrimati Tarkeshwari Sinha a Member of the Congress Party or of the Opposition?

**Shri D. N. Tiwary:** Three questions were put from that side but only one has been allowed from our side.

**Mr. Speaker:** This kind of thing is not going to help in keeping the House in order.

**Shri D. N. Tiwary:** You should allow one question from that side and one from our side.

**Mr. Speaker:** That was exactly what I was saying. Shrimati Tarkeshwari Sinha is a Member of the Congress Party and she is also a Member like the hon. Member, and she has put the question. So, I am not able to understand this type of objection. I am really surprised and shocked.

**श्री मधु लिमये :** वह लोग एंटीसिपेट कर रहे हैं। सोचते हैं कि वह कांग्रेसी नहीं है।

**Shri V. Krishnamoorthi:** I understand that Dr Dharma Teja has been let off on bail for a very low sum of security. Here is a man called Dr Dharma Teja who has embezzled more than Rs. 4 crores with the active assistance or connivance of the Government in India. May I know whether the Department concerned in the USA is watching Dr Dharma Teja's movements in America or whether they will allow him to go to some other country in order to escape from the proceedings here?

**Shri M. C. Chagla:** At first, the bail was refused. He appealed and his appeal was granted. We have nothing to do with the authorities in the United States, but certainly the United States authorities have been informed about the serious charges which he has to face in this country.

**Shri V. Krishnamoorthi:** He has not answered my question. I want to know whether the Government of India are keeping themselves in touch with Dr. Dharma Teja's movements in the United States. I am not questioning the validity of bail granted by the United States Government. I want to know whether the Government of India are in touch with his movements there?

**Shri M. C. Chagla:** Yes, it is because of us that he was traced in the United States, and we are watching his movements, and we are taking every precaution to see that he does not escape.

**Shri P. Venkatasubbaiah:** May I know whether any inventory of the properties of Dr Dharma Teja acquired directly by him or through his relations or others has been made in this country, and if so, at what stage the matter stands?

**Shri M. C. Chagla:** I am not in a position to answer this question.

**Shri K. K. Nayar:** A question was raised as to whether the use of the word 'badmaashi' was parliamentary or not.....

**Mr. Speaker:** Why should he go into that now?

**Shri K. K. Nayar:** Have you passed over it?

**Mr. Speaker:** Yes. That was not used against any individual but only against a department.

**Shri Jyotirmoy Basu:** Did Government at any time consider the question of handing over the matter to

Interpol for a thorough investigation and a watch over his movements?

**Shri M. C. Chagla:** This question of Interpol does not arise, because as I said, the prosecution has been launched before a magistrate in India. Evidence is being recorded. We shall have him extradited and he will be tried here. Interpol comes in only if we want to trace the whereabouts of the man. We know where he is in the United States, and the ordinary legal action is being taken.

**Shri Shivaji Rao S. Deshmukh:** Will Government tell us whether the so-called arrest and release on bail of *adharna* Teja or Dharma Teja, as the case may be, was under the municipal laws of the United States? May I also know what the state of affairs is in regard to the extradition arrangement that we have with the USA, whether the initiation of extradition proceedings would compel the local authorities to take him again into custody?

**Shri M. C. Chagla:** There is no extradition treaty between the US and ourselves, as we have with the UK. But the US law permits the initiation of extradition proceedings if we satisfy the requisite authority that the offence which the man has committed is such as can be considered serious by the US law itself, e.g., if we satisfy the US authorities that he has committed fraud, breach of trust or misappropriation to the extent of lakhs of rupees. In that case, extradition will without question be granted.

**Shri Hem Brua:** It is widely said in this country as also in USA that Dr. Dharma Teja has already stepped out of America and he is hiding somewhere in this country (*Interruptions*). I was told so by some very influential people in this country.....

**Shri M. C. Chagla:** I will be very happy of that is so and if he is in 68 (AI) LSD—2.

this country; it will save us a lot of trouble.

**Shri Hem Barua:** I have not finished.

**Mr. Speaker:** No.

**Shri D. C. Sharma:** I take it that Dr. Dharma Teja will be brought to India and also tried in a court of law; I also take it that he will be convicted. But may I ask whether Government will be able to recover from him and from his good wife the sum of Rs. 4 crores which he owes to us?

**Shri M. C. Chagla:** It is very difficult for me to say whether we can recover it from him. But whatever is recoverable in law we will try to recover. Whether we can recover depends upon whether he has got the means to pay the amount adjudged as recoverable from him.

**श्री अशुस गनी दर :** क्या वजीर साहब फरमायेंगे कि हुकूमत धर्म तेजा के जिस इतने बड़े जुर्म के बारे में कैसे चलाना चाहती है, जिस के मुताल्लिक अमरीका में कार्यवाही की जा रही है, क्या वह समझती है कि हमारे फ़ारैन एफ़ेयर्ज या होम मिनिसट्री के कुछ अफ़सर भी उसके इतने बड़े गुनाह में मददगार हैं, अगर वे दोषी हैं, तो क्या हुकूमत उन के खिलाफ़ कोई कदम जठा रही है, या कोई कदम उठाया है; अगर हां, तो क्या ?

[ कहा وزیر صاحب فرمائیں گے کہ حکومت دھرم تھجا کے جس اتنے بڑے جرم کے بارے میں کیس چلانا چاہتی ہے - جس متعلق امریکہ میں کارروائی کی جا رہی ہے - کہا وہ سمجھتی ہے کہ ہمارے فارین افیئرز یا ہوم منسٹری کے کچھ افسر بھی اس کے اتنے بڑے گناہ میں مددگار

हमें - अगर وہ دوشی ہیں - تو کیا حکومت ان کے خلاف کوئی قدم اٹھا رہی ہے یا کوئی قدم اٹھایا ہے - اگر ہاں - تو کیا ؟ ]

**Shri M. C. Chagla:** This is a baseless charge. EA Ministry officials have nothing whatever to do with Dr. Teja's case except in helping whichever Ministry is concerned to initiate extradition proceedings. The External Ministry has nothing to do with his transactions or with his work or with his activities.

**श्री मृत्युञ्जय प्रसाद :** पहले यह कहा गया था कि धर्म तेजा के शैयर से सरकार के अपने रुपये वसूल किये जा सकेंगे, किन्तु यह पता नहीं चलता कि उन के पास शैयर्ज कैसे पहुंचे, उन के कितने शैयर्ज केश के हैं और कितने प्रमोटर्ज शैयर कर के उन्हें दिये गए हैं; अगर प्रमोटर्ज शैयर ज्यादा दिये गए हैं, तो वह तो केवल कागजी हिसाब है, उन से पैसे वसूल नहीं होने वाले हैं; अगर उन्होंने केश शैयर्ज खरीदे हैं, तो क्या उन की हैसियत इतनी थी कि वह लाखों रुपयों के केश शैयर्ज खरीद सकते थे अगर नहीं थी, तो उन्होंने कैसे और कहां से इतना रुपया पाया, क्या इस के बारे में कोई जांच पड़ताल हुई है या नहीं ?

**Shri M. C. Chagla:** These are all very important questions, but the hon. Member will realise that it is hardly the External Affairs Ministry that can answer them. If the questions are put to the concerned Ministry, they will probably be able to answer.

**श्री हुकम चन्द कछवाय :** मैं यह जानना चाहता हूँ कि धर्म तेजा की भ्रमरीका में कितनी सम्पत्ति है और इस देश में कितनी सम्पत्ति है और क्या सरकार इन सब सम्पत्तियों

को जल्द कर के अपने कब्जे में लेने का विचार रखती है। मैं यह भी जानना चाहता हूँ कि इस केस में अब तक सरकार कितना खर्च चुकी है और कितना खर्च करने वाली है।

**Mr. Speaker:** I do not think it will be possible to answer such a question with so many details.

**श्री हुकम चन्द कछवाय :** क्या सरकार उस की सब सम्पत्तियों पर कब्जा करने वाली है या नहीं ?

**Mr. Speaker:** This is only about external affairs. They can only answer about the extradition part of it. They cannot answer questions concerning the Transport Ministry.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरा सवाल सीधा है क्या सरकार उस की सम्पत्तियों को जल्द करने का विचार रखती है या नहीं ?

**अध्यक्ष महोदय :** नैक्स्ट क्वेश्चन—  
श्री सी० सी० देसाई ।

#### Pak Claim on Indian Territory

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\*202. **Shri C. C. Desai:**  
**Shri R. Barua:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that Pakistan has claimed some Indian territory on the river Muhuri at Belonia on the Tripura-East Pakistan border;

(b) if so, the reasons advanced by Pakistan Government to claim the said Indian territory; and

(c) the reaction of Government thereto?

**The Minister of External Affairs (Shri M. C. Chagla):** (a) and (b). Yes, Sir. Pakistan has put forth a claim to a small charland on our side of the border which has been formed along the left bank of the river Muhuri near Belonia, due to the shifting of the current. Pakistan has claimed